

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.24
C.P No.225/2015
T.P No.(IBC) 02/2024**

IN THE MATTER OF:

Zhejiang Hengdian Apelo Import and Export
Company Limited ... Petitioner
Vs.
Vivimed Labs Limited ... Respondent

Order under Section 433 (e), 434 (1) (b) & 439 (1) (b) of C.A 1956

Order delivered on: 25.06.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : None
For Respondent : Shri Ajai.P.Johnson

ORDER

1. Heard the Ld. Counsel for the Respondent.
2. It is noticed that the matter has been transferred from the Hon'ble High Court of Karnataka. Therefore, the Petitioner Counsel is directed to file two complete sets of the documents which are filed before the Hon'ble High Court of Karnataka.
3. List the matter for further consideration on **02.08.2024**.

**Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**Sd/-
(K. BISWAL)
MEMBER (JUDICIAL)**